

(c) As a result of an agreement entered into between the bank and the employees' union on the 17th April, 1958, the strike was called off on the 18th April, 1958.

Shri Muhammed Elias: May I know what are the terms of the agreement?

Shri L. N. Mishra: The main term of the agreement is that both the parties agree to apply jointly to the appropriate authority to refer the dispute, viz., quantum of bonus payable for 1956, to a tribunal for adjudication.

**Strike Notice by Mazdoor Union,
Jamshedpur**

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*1984. { **Shri Tangamani**
Shri S. M. Banerji
Shri Muhammed Elias
Shri Prabhat Ka:
Shri Panigrahi:
Shri Vajpayee:
Shri Rameshwar Tantia:

Will the Minister of Labour and Employment be pleased to state:

(a) whether the Mazdoor Union, Jamshedpur has served a strike notice on the 15th April, 1958 on Tata Iron and Steel Company;

(b) if so, whether the notice has expired on the 28th April, 1958;

(c) the demands of the workers; and

(d) the steps taken by Government to avert this impending labour unrest?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) The notice indicated that the union proposed to call a strike on or after the 30th April, 1958.

(c) 15 demands, the more important of which are revision of wage structure, dearness allowance, construction of more quarters, gratuity and recognition of the Union.

(d) Industrial relations concerning this industry are within the state sphere.

Shri Tangamani: May I know whether a deputation consisting of the General Secretary of the A.I.T.U.C., Shri Kedar Das, M.L.A., General Secretary of the Jamshedpur Mazdoor Union and Ali Amjad Ali of the J.M.U. met the Labour Minister, Shri Nanda, on the 25th March, and if so, what was the reply given to it on this issue?

Shri Abid Ali: I do not know the exact date of the meeting or the names of the persons who met him. But I know that some representatives met the Labour Minister in this connection, and whatever was communicated by them was sent to the Government of Bihar.

Shri Tangamani: Are Government aware of the fact that the Jamshedpur Mazdoor Union, affiliated to the All India Trade Union Congress, has got a membership of more than 25,000 and this Union is not recognised, recognition being given to only a small Union? Is it also a fact that recognition of this Union is one of their main demands.

Shri Abid Ali: That is true. The Union wants recognition, and it claims a membership which is very much exaggerated. With regard to the latter part of the question....

Shri Tangamani: Was it checked up?

Mr. Speaker: Let him answer the question.

Shri Tangamani: He says it is exaggerated.

Mr. Speaker: Merely because he says it is exaggerated, should he be interrupted? Does the hon. Member mean to say that for every word there ought to be an interruption. Is it not open to him to say that it is exaggerated? Why should the hon. Member be impatient?

Shri Tangamani: Let him continue. I have no objection.

Mr. Speaker: He will patiently hear what the hon. Minister says. Nobody brings a sword into the House and goes on fighting.

Shri Abid Ali: With regard to the second part of the supplementary question, the information of the hon. Member, that the other Union has a small membership, is absolutely incorrect.

Shri Tangamani: May I know whether the Government of India actually tested the membership through the returns sent to the Commissioner of Labour or whether they tested it by any kind of ballot in the presence of the Commissioner of Labour?

Shri Abid Ali: It should be known to the hon. Member that the A.I.T.U.C. has failed to submit the list of its affiliated Unions as on 31st March, 1957. We have been writing to it for 18 months to send a list of its membership claim. But even up to this time, we have not received the information.

Shri Tangamani: My question is whether Government have got the information from the Labour Commissioner to whom return has been submitted by the Jamshedpur Mazdoor Union.

Shri Abid Ali: Whenever returns are received, verification is done, and the returns received for the earlier year have been verified; on that basis, I am making this statement.

Shri Palaniyandy: May I know if it is not a fact that there is already an industrial truce between the other Union which is not connected with the A.I.T.U.C., and the management?

Shri Abid Ali: Industrial relations in Jamshedpur have been very happy and, as is apparent from the question of the hon. Member, some parties are very much interested in this matter; they are not happy that there is truce and peace.

Shri K. N. Pandey: Is it a fact that this strike notice is more due to political reasons than to economic reasons? If so, will the Ministry take such steps as will discourage this mentality at a time when the country is in need of more production?

Shri Abid Ali: I have already replied to the first part of the question. As for the second part, it would be more appropriate if non-official agencies explained to the workers the correct position and the designs of some political parties.

Shri Tangamani: May I know whether the attention of Government has been drawn to a statement which appeared in the *Statesman* dated February 4, 1958, that this discontent arises because of the rise in the prices prevalent in Jamshedpur? In view of the fact that one of the demands is increased wage, and increase in dearness allowance which has been fixed in 1951, has the question of increased dearness allowance and recognition been referred to the tribunal as per the Industrial Disputes Act?

Shri Abid Ali: There has been some increase in the dearness allowance. But as the hon. Member also knows, there is already a board appointed. Representatives of the employers and employees are investigating this matter; much of the work has already been covered and report should be expected soon.

Shri Prabhat Kar: As strike notice is served in an important sector of industry, namely, steel industry, will the Central Government use their good offices to see that a settlement is arrived at between the management and labour?

Shri Abid Ali: Of course, it is an important industry—very much important. We have drawn the attention of the State Government. But, if some parties are determined to create trouble where none exists, then, neither the Central Government nor the State Government can be of much assistance.

Development of Salt Industry in Madras

*1965. **Shri Elayaperumal:** Will the Minister of Commerce and Industry be pleased to state whether any scheme or proposal for the develop-